

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UN-STARRED QUESTION NO. 4346**

TO BE ANSWERED ON MONDAY, THE MARCH 27TH, 2023

Money Laundering Cases

4346. SHRI DEEPAK BAIJ.:

Will the Minister of FINANCE be pleased to state:

- (a) the details of cases of money laundering registered by Enforcement Directorate (ED) during each of the last five financial years till 25th March, 2023, State-wise;
- (b) the details of cases of money laundering registered by ED against shell companies registered in India during the same period till 25th March, 2023, State/UT-wise; and
- (c) the details of cases of money laundering registered against offshore shell companies during the same period till 20th March, 2023?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) The details of Money Laundering cases recorded under the provisions of the Prevention of Money Laundering Act, 2002 (PMLA) by Directorate of Enforcement during the last 05 financial years are as under:

Action	2018-19	2019-20	2020-21	2021-22	2022-23 (up to 28.02.23)	Total
No. of cases recorded (ECIR)	195	562	981	1180	579	3497

(b) & (c) The Directorate of Enforcement is an investigation agency which is mandated with the task of enforcing provisions of FEMA, PMLA and Fugitive Economic Offenders Act, 2018 (FEOA). The role of Directorate comes in to picture as and when any contravention under FEMA and occurrence of scheduled offence disclosing the generation of Proceeds of Crime (PoC) as defined under Section 2(1)(u) of PMLA is noticed by the Directorate or a warrant of arrest issued by the Magistrate or Court after taking cognizance of any scheduled offence appended to FEOA and where the amount involved is Rs. 100 crore or above, provided the accused has gone outside India.

During investigations under the provisions of PMLA and FEMA, role of several Indian Shell Companies & foreign companies/ offshore Shell Companies in money laundering has been noticed. Necessary action as per provisions of PMLA and FEMA has been taken in these cases. Disclosure of further information may not be in larger public interest as the same may hamper ongoing investigations.
